

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.703 of 2020**

Sunil Kumar Singh ..... **Petitioner**

**Versus**

1. The State of Jharkhand  
2. Krishna Prasad ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : Mr. D. K. Karmakar, Advocate  
For the State : Ms. Snehlika Bhagat, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 09<sup>th</sup> September, 2021**

1. By way of last chance, three weeks' time, as prayed for, is granted to the learned counsel for the petitioner for filing the surrender certificate and also to remove other defects, as pointed out by the office.
2. Learned A.P.P is present.
3. The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within three weeks.

**(Rajesh Kumar, J.)**

Chandan/-